



# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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## PART III

### Judicial Department

#### THE HIGH COURT OF KERALA

#### NOTIFICATION

No. A5-21804/2017. *18th July 2018.*

In exercise of the powers conferred by Article 229 of the Constitution of India, the Honourable the Acting Chief Justice hereby makes the following amendment to the Kerala High Court Service Rules, 2007, namely:

#### Amendment (C. S. No. 56)

In the Rules,

the existing Rule 5 shall be substituted as follows:

5. **Appointing authority:**— The Chief Justice shall be the appointing authority for all categories, but the Registrar General may, subject to the control of the Chief Justice, make appointments to categories in Division II, III and IV:

Provided that—(1) the Registrar General may post any member of the Service in Divisions II and IV from one category to another on the same scale of pay for which he is qualified;

(2) reappointment to any post other than a post in Division I shall be made by the Registrar General.

The amendment shall come into force with immediate effect.

By order,  
N. ANIL KUMAR,  
Registrar General.

Kochi-682 031.

#### Explanatory Note

(This note does not form part of the amendment, but is intended to indicate its general purport.)

As part of the endeavour to reduce the number of files to be dealt with by the Honourable Chief Justice, certain powers/functions exercised by the Honourable Chief Justice are ordered to be delegated to the Registrar General. Hence this notification.

## NOTIFICATION

No. B1(A)-63/2018. *16th July 2018.**Sub:—Assistant Sessions Judges-Appointment of-Notification-Issued.*

In exercise of the powers conferred by Section 9 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoint the person mentioned in Column (2) of the following Schedule to be Assistant Sessions Judge to exercise jurisdiction in the Court of Sessions mentioned against the name in column (3) thereof from the date of taking charge.

## SCHEDULE

<i>Sl. No.</i>	<i>Name</i>	<i>Court of Sessions</i>
(1)	(2)	(3)
1	Sri Unnikrishnan, A. V.	Vadakara

By order,

K. HARIPAL,

Kochi-682 031. *Registrar (Subordinate Judiciary).*

## NOTIFICATION

No. B1(A)-63/2018 (1). *17th July 2018.**Sub:—Additional Sessions Judge-Appointment of-Notification-Issued.*

In exercise of the powers conferred by Section 9 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoint the persons mentioned in Column (2) of the Schedule hereto attached to be Additional Sessions Judges to exercise jurisdiction in the Court of Sessions mentioned against their names in Column (3) thereof from the date of taking charge.

## SCHEDULE

<i>Sl. No.</i>	<i>Name of Officer</i>	<i>Court of Sessions</i>
(1)	(2)	(3)
1	Sri P. C. Paulachan	Thodupuzha
3	Smt. P. Ragini	Ottappalam in Palakkad
4	Sri M. Nandakumar	Ernakulam
5	Sri V. Prakash	Thiruvananthapuram
6	Sri Madhukumar, K. R.	Thrissur
7	Smt. C. S. Sudha	Palakkad
8	Sri P. J. Vincent	Ernakulam
9	Sri P. Krishnakumar	Ernakulam
10	Smt. M. B. Snehalatha	Kozhikode

(1)	(2)	(3)
11	Sri. Nissar Ahammed, K. T.	Thrissur
12	Smt. Nazeera, S.	Kozhikode
13	Smt. Mini S. Das	Thiruvananthapuram
14	Sri Sujith, K. N.	Kollam
15	Sri Sanu S. Panicker	Pathanamthitta
16	Smt. P. Mayadevi	Kottayam
17	Sri K. G Sanal Kumar	Kottayam
18	Sri Nixon M. Joseph	Alappuzha
19	Sri Manoj, M.	Kollam
20	Smt. Mrudula, A. V.	Manjeri
21	Sri Suresh Kumar, S.	Ernakulam
22	Sri K. Kamanees	Pala in Kottayam
23	Sri Mohanakrishnan, P.	Ernakulam
24	Sri K. Ramakrishnan	Kalpetta
25	Sri Roy Varghese	Thiruvananthapuram
26	Sri Anil K. Bhaskar	Palakkad
27	Sri Hafees Mohammed	Kottayam
28	Smt. Nirmla, T. K.	Kasaragod
29	Sri Seshadrinathan, N.	Ernakulam
30	Sri Mohandas, P. K.	Palakkad
31	Sri Prabhakaran, K. N.	Muvattupuzha in Ernakulam
32	Sri Abdul Jaleel, A.	Pathanamthitta

By order,

K. HARIPAL,

Kochi-682 031. *Registrar (Subordinate Judiciary).*

## NOTIFICATION

No. B1(A)-63/2018 (2). *17th July 2018.**Sub:—Chief Judicial Magistrates-Appointment of-Notification-Issued.*

In exercise of the powers conferred by Section 12 (1) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoint the Chief Judicial Magistrates mentioned in Column (2) of the Schedule hereto attached as the Chief Judicial Magistrates in the Districts specified against their names in Column (3) thereof from the date of taking charge.

SCHEDULE		
<i>Sl. No.</i>	<i>Name of the Chief Judicial Magistrate</i>	<i>Name of the Districts</i>
(1)	(2)	(3)
1	Sri Madhusoodanan, T.	Manjeri
2	Sri Rajan Thattil	Kasaragod
3	Sri Kenneth George	Palakkad
4	Smt. Lilly, K.	Kozhikode

By order,

K. HARIPAL,

Kochi-682 031. Registrar (Subordinate Judiciary).

### NOTIFICATION

No. B1(A)-63/2018 (3).

17th July 2018.

*Sub:—*Addl. Chief Judicial Magistrates-  
Appointment of-Notification-Issued.

In exercise of the powers conferred by Section 12 (2) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoint the Chief Judicial Magistrate mentioned in Column (2) of the Schedule hereto attached as the Additional Chief Judicial Magistrate in the District specified against her name in Column (3) thereof from the date of taking charge.

### SCHEDULE

<i>Sl. No.</i>	<i>Name of the Chief Judicial Magistrate</i>	<i>Name of the District</i>
(1)	(2)	(3)
1	Smt. Priya Chand, P. P.	Ernakulam

By order,

K. HARIPAL,

Kochi-682 031. Registrar (Subordinate Judiciary).